

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SOLAR OFFSET PRINTERS PVT LTD

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Solar Offset Printers Pvt Ltd
2.	Date of Incorporation Of Corporate Debtor	30/07/1992
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC Emakulam
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U22212KL1992PTC006647
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No. 42, Industrial Development Plot, Manvila, Kulathoor P.O Trivandrum KI 695583
6.	Insolvency commencement date in respect of Corporate Debtor	23 rd October, 2019
7.	Estimated date of closure of insolvency resolution process	20 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Easwara Pillai Kesavan Nair Registration No.-IBBI/PA-001/IP-P00448/2017-18/10791
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-Vijayakumar & Easwaran Chartered Accountants 6th Floor, Amrita Trade Towers S.a Road Pallimukku, Kochi, Kerala e-mail-keaswaran@gmail.com, solar.offset@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048.
11.	Last date for submission of claims	06 th November, 2019
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Solar Offset Printers Pvt Ltd on 23rd October, 2019.

The creditors of Solar Offset Printers Pvt. Ltd, are hereby called upon to submit their claims with proof on or before 06th November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific forms B, C, D and E from the website <https://ibbi.gov.in/downloadform.html> in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employee, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties **K. EASWARA PILLAI, FCA, IRP**

K. EASWARA PILLAI, FCA, IRP
Insolvency Professional

IP Regn. No.

IBBI/PA-001/IP-P00448/2017-18/10791

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